# ANNEXURE - A

# Consolidated List of Creditors of Consolidated Corporate Debtors - Darshan Group

# Summary of Revised List of claims Drawn up to January 24, 2024

# Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

V.B		Summary o	f claims received	Summary of	claims admitted	Amount of	Amount of claims not	Amount of	Details in	Remarks,
Sr.	Category of creditor	No. of claims	Amount	No. of claims	Amount of claims admitted	claims	admitted	claims under verification	Annexure	if any
I	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	I	No claims have been received till January 24, 2024
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	No claims have been received till January 24, 2024
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	11	2,08,64,77,17,942	11	1,32,28,89,64,768	0	76,35,87,53,174	0	3	Annexure -3
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)		1,41,30,68,841	3	0	0	1,41,30,68,841	0	4	Annexure
5	Operational creditors (Workmen)	0	0	0	0	0	REGD. No. 608	8	5	No claims have been received

	Total	48	2,61,30,53,81,864	48	1,33,42,67,21,915	0	1,27,07,70,55,747			
9	Other creditors, if any, (other than financial creditors and operational creditors)	1	50,00,00,00,000	1	0	0	50,00,00,00,000	0	9	9
8	Operational creditors (other than Workmen and Employees and Government Dues)	13	27,19,12,270	13	17,09,23,632	0	10,01,88,638	0	8	8 Annexure-
7	Operational creditors (Government Dues)	8	96,68,33,515	8	96,68,33,515	0	0	0	7	7 Annexure
5	Operational creditors (Employees)	11	58,49,296	11	0	0	58,49,296	0	6	Annexure 6
										till January 24, 2024



Annexure 3

Consolidated List of Creditors of Consolidated Corporate Debtors - Darshan Group

List of secured financial creditors (other than financial creditors belonging to any class of creditors) drawn upto January 24, 2024

		Details	of claim received		Detail	s of claim admitted	1	****			Amount of any		Amou	
61	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amoun t covere d by guar antee	Whe ther relat ed part y?	% vot ing share in CoC	Amount of continge nt claim	mutual dues, that may be set-off	Amount of claim not admitted	nt of claim under verific ation	Remark s , if any
	Darshan Deve	lopers Private	Limited											
	Piramal Capital & Housing Finance Limited	11-08-2021	1,03,84,48,71,080	28,13,16,69,175	Secured	28,13,16,69,175	0	No	100	0	0	75,71,32,01,905	0	Refer Note:1
2	Immediate Re	eal Estate Priva	ite Limited				T	T						
	Piramal Capital & Housing Finance Limited	23/09/2022	11,35,89,50,307	11,30,24,34,160	Secured	11,30,24,34,160	0	No	100	0	0	5,65,16,147	0	Refer Note:2
3	Manpreet De	velopers Privat	te Limited	4			T			-				
	Piramal Capital & Housing Finance Limited	24/01/2023	12,858,588,499	12,73,93,47,469	Secured	12,73,93,47,469	REGD	Ne. 608	100 ×	0	0	11,92,41,030	0	Refer Note:3
4	Wamika Rea	I Estate Private	e Limited				Z MAH	RASHT	RA A					

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							1	I		1				
F 1	Finance Limited	15/03/2023	1110,55,88,329	11,04,12,31,585	Secured	11,04,12,31,585	0	No	100	0	0	6,43,56,744		Refer Note:4
1	Prithvi Resider	icy Private L	imited				1			1				
1	Piramal Capital & Housing Finance Limited	15/03/2023	10,25,64,77,199	10,19,67,91,687	Secured	10,19,67,91,687	0	No	100	0	0	5,96,85,512	0	Refer Note:5
	Tenacity Real	Estate Privat	e Limited			1								
	Piramal Capital & Housing Finance Limited	15/03/2023	10,78,99,74,419	10,72,72,44,561	Secured	10,72,72,44,561	0	No	100	0	0	6,27,29,858	0	Refer Note:6
7	Ghardwar Re	al Estate Priv	ate Limited					T						
	Piramal Capital & Housing Finance Limited	15/03/2023		903,91,97,196	Secured	903,91,97,196	0	No	100	0	0	5,33,02,766	0	Refer Note:7
8	Fulgent Real	Estate Privat	e Limited											
	Piramal Capital & Housing Finance	15/03/2023	803,58,32,376	798,82,88,651	Secured	798,82,88,651	0	No	100	0	0	4,75,43,725	0	Refer Note:
9	Suvarat Rea	l Estate Deve	lopers Private Limited			1 187	-	3	1					Refer
	Piramal	£ 15/03/202		9,77,76,21,941	Secured	9,77,76,21,94 60	RASHTRA	MOIAZ	100	0	0	5,73,90,095	0	Note:

	Finance Limited													
10	Azinova Const	ructions Privat	e Limited	1			T		1					
	Piramal Capital & Housing Finance Limited	15/03/2023	10,36,69,54,299	10,30,65,60,012	Secured	10,30,65,60,012	0	No	100	0	0	6,03,94,287	0	Refer Note:10
11	Vyomakara R	eal Estate Priva	ite Limited						1					
	Piramal Capital & Housing Finance	15/03/2023	11,10,29,69,436	11,03,85,78,331	Secured	11,03,85,78,331	0	No	100	0	0	6,43,91,105	0	Refer Note:1
	Limited											76,35,87,53,174		
	Total		2,08,64,77,17,942	1,32,28,89,64,768								The state of the s		

- 1. Exclusive charge by way of registered mortgage of free sale FSI to the extent of 2,13,688.65sqm. (built up) area inclusive of proportionate fungible rights, along with any future development potential, arising out of the development of the SR scheme being proposed on all those pieces and parcels of land bearing CTS nos. 207, 207/1 to 57, 208/A/1(part), 208A/2, 208/A/3, 208/A/4, 208B/1, 208B/2, 208B/3, 209, 209/1 out of the development of the SR scheme being proposed on all those pieces and parcels of land bearing CTS nos. 207, 207/1 to 57, 208/A/1(part), 208A/2, 208/A/3, 208/A/4, 208B/1, 208B/2, 208B/3, 209, 209/1 to 8, 210(part) 210/1 to 24, 211, 212, 215, 256/B(Part), 257/A, 259(Part), 260, 261, 262(Part), 264, 264/1 to 128, 198(part) and 804 aggregately admeasuring 88,213.56 sqm or thereabouts lying and being at Village Andheri, Mumbai within the registration district and sub district of Mumbai suburban.
- Exclusive charge by way of hypothecation of current assets and receivables of the Company.

1. Exclusive charge by way of Registered Mortgage of the development rights in the proposed S.R. Scheme on the plot bearing CTS No. 210 of Village Andheri, K/W Ward of MCGM, Andheri (W), Mumbai for Sai Darshan SRA CHS Ltd & CTS No. 208/A/1 (pt), 210, 211 (pt), 212 (pt), 215 (pt), 224 (pt) of village Andheri, K/W ward of MCGM, Andheri (W), Mumbai for Sarvadharmiya SRA CHS (prop). of free sale area of 12616.04 sq.mts. inclusive of proportionate fungible area lying and being at Village Andheri (W), Mumbai along with present and future unsold construction thereon.

2. Exclusive charge by way of Hypothecation on the receivables arising out of sold and unsold units from present and future construction thereon.

- 1. Exclusive Charge by way of registered mortgage of the share of development rights of free sale FSI of 17,172.62 sq.mts inclusive of proportionate fungible area on the plot admeasuring 3079.67 sq. mts. and bearing CTS No. 208/A/1 (part) of Slum Rehabilitation Scheme of Aman Akash Ashiyana CHS Ltd. Andheri United CHS ltd. Juhulane Milap CHS & Milansar CHS bearing PLOT NO 208/A/1 (pt), 208A/2, 208A/4, 264,264/1 O 128, 207,208-B lying and being at village Andheri, Mumbai along with present & future unsold construction thereon.
- Exclusive charge by way of hypothecation of current assets and receivables of the Company.

- 1. Exclusive mortgage over inter alia the share of development rights of free sale FSI of 6,815 square meters (Built up area) inclusive of proportionate fungible area in the proposed S.R. Scheme (PTC) under 33 (14) (D), on the plot bearing CTS No. 211 (part) of village Andheri, Mumbai along with present and future unsold construction thereon.
- Exclusive charge by way of hypothecation on the receivables arising out of the sold and unsold units from present and future construction thereon

- 1. Exclusive Charge by way of registered mortgage of the share of development rights of free sale FSI of 6291 sq. mtrs. inclusive of proportionate fungible area in the proposed S.R. Scheme (PTC) under 33 (14) (D), on the plot bearing CTS No. 211 part of Village Andheri, Andheri (West), Mumbai, Taluka, Andheri along with present and future unsold construction thereon.
- Exclusive charge by way of hypothecation on the receivables arising out of the sold and unsold units from present and future construction thereon.

- Exclusive Charge by way of registered mortgage of the share of development rights of free sale FSI of 16,488.04 sq.mts (BUA) inclusive of proportionate fungible area FSI to be developed and constructed on the Note 6: part of Total Free Sale land admeasuring 2956.90 sq. mtrs. and bearing CTS No. 208/A/1 (part) of Slum Rehabilitation Scheme of Aman Akash Ashiyana CHS Ltd. Andheri United CHS ltd. Juhulane Milap CHS & Milansar CHS bearing Plot No. 208/A/1 (pt), 208A/2, 208A/4, 264,264/1 to 128, 207,208-B lying and being at village Andheri, Mumbai along with present & future unsold construction thereon.
- Exclusive charge by way of hypothecation on receivables arising out of the sold and unsold units from present and future construction thereon.

- 1. Exclusive Charge by way of registered mortgage of the share of development rights of free sale FSI of 9451.81 sq.mts (Built up area) inclusive of proportionate fungible area on the plot bearing CTS No. 210 of village Andheri, K/W Ward of MCGM, Andheri (W), Mumbai for Sai Darshan SRA CHS Limited and CTS No. 208/A/1 (pt.), 212 (pt), 215 (pt), 224 (pt) of Village K/W Ward of MCGM, Andheri (W), Mumbai village Andheri, K/W Ward of MCGM, Andheri (W), Mumbai for Sai Darshan SRA CHS Limited and CTS No. 208/A/1 (pt.), 212 (pt), 215 (pt), 224 (pt) of Village K/W Ward of MCGM, Andheri (W), Mumbai village Andheri, K/W Ward of MCGM, Andheri (W), Mumbai for Sai Darshan SRA CHS Limited and CTS No. 208/A/1 (pt.), 212 (pt), 215 (pt), 224 (pt) of Village K/W Ward of MCGM, Andheri (W), Mumbai village Andheri, K/W Ward of MCGM, Andheri (W), Mumbai village Ward (W), Mumbai village Wa for Sarvadharmiya SRA CHS (Prop) lying and being at Village, Andheri, Mumbai along with present and future unsold construction therein.
- Exclusive charge by way of hypothecation on the receivables arising out of sold and unsold units from present and future construction therein.

## Note 8:

- Exclusive Charge by way of registered mortgage of the share of development rights of free sale FSI of 10,629.37 sq.mtrs. and bearing CTS No. 208/A/1 (part) of Slum Rehabilitation Scheme of Aman Akash Ashiyana CHS Limited, Akash Ashiyana CHS Limited, Andheri United CHS Limited, Juhulane Milap CHS and Milansar CHS bearing Plot No. 208/A/1 (part), 208/A/2, 208/A/4, 264, 264/1 to 128, 207, 208 - B lying and being at Village Andheri, Mumbai along with present and future unsold construction thereon.
- Exclusive charge by way of hypothecation on the receivables arising out of the sold and unsold units from present and future construction thereon.

- 1. Exclusive Charge by way of registered mortgage of the share of development rights of free sale FSI of 10194.88 sq.mts inclusive of proportionate fungible area on the plot bearing CTS No. 210 of Village Andheri, K/W Ward of MCGM, Andheri (W), Mumbai for Sai Darshan SRA CHS Limited & CTS No. 208/A/1 (Pt), 210, 211 (pt), 212 (pt), 215 (pt), 224 (pt) of Village Andheri, K/W Ward of MCGM, Andheri (W), Mumbai for Sarvadharmiya SRA CHS (Prop) lying and being at Village Andheri, Mumbai along with present & future unsold construction thereon.
- Exclusive charge by way of hypothecation on the receivables arising out of the sold and unsold units from present and future construction thereon.
- Exclusive Charge by way of registered mortgage of the share of development rights of free sale FSI of 954961 sq.mts area inclusive of proportionate fungible FSI to be developed and constructed on the part of Note 10: total free sale land admeasuring 1712.59 Sq.mtrs and bearing CTS No. 208/A/1 (part) of Slum Rehabilitation Scheme of Aman Akash Ashiyana CHS Limited, Andheri United CHS Limited, Juhulane Milap CHS and Milansar CHS bearing plot No. 208/A/1 (part), 208/A/2, 208/A/4, 264, 264/1 to 128, 207, 208- B lying and being at Village Andheri, Mumbai excluding the 13.4 mtrs wide DP Road passing through the land within the registration district and sub - district of Mumbai Suburban.
- Exclusive charge by way of hypothecation on the receivables arising out of the sold and unsold units from present and future construction thereon.

### Note 11:

- Exclusive Charge by way of registered mortgage of the share of development rights in the proposed S.R. Scheme on the plot bearing CTS No. 210 of village Andheri, K/W Ward of MCGM, Andheri (W), Mumbai for Sai Darshan SRA CHS Limited & CTS No. 208/A/1 (Pt), 210, 211 (pt), 215 (pt), 224 (pt) of village Andheri, K/W ward of MCGM, Andheri (W), Mumbai for Sarvadharmiya SRA CHS (Prop). of free sale area of 11331.46 sq. mts. inclusive of proportionate fungible area lying and being at village Andheri (W), Mumbai along with present and future unsold construction thereon.
- Exclusive charge by way of hypothecation of receivables arising out of the sold and unsold units from present and future construction thereon.



Annexure 4 Consolidated List of Creditors of Consolidated Corporate Debtors - Darshan Group List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors) drawn upto January 24, 2024

Sr	Name	Details of claim	received	Details of cla	im admitted				7	Amount of contingent	Amount of any	Amount of claim rejected	Amount of claim	Remark s, if any
No.	of Credito r	Date of receipt		Total amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	%voting share in CoC	claim	mutual dues, that may be set off		under verificat ion	
	Darshan I	Developers Private	Limited										0	
a	TDH Realty	12/08/2021	1,25,60,36,505	0	Unsecured	0	0	No	0	0	0	1,25,60,36,505	U	Refer Note 1
	LLP					0	0	No	0	0	0		0	
b	Safe Home Develop ers & Contrac	30/06/2022	13,21,32,336	0	Unsecured	0	0	Nu				13,21,32,336		Refer Note 2
	tors				11	0	0	No	0	0	0		0	
С	Safe Citi Develop ers Private	30/06/2022	2,49,00,000	0	Unsecured		V					2,49,00,000		Refer Note 3
	Limited					-		,				1,41,30,68,841		
Tota			1,41,30,68,841											

The amount of claim of INR 1,25,60,36,505 has not been admitted by the IRP and an IA No. 685 of 2022 was filed by the claimant. The said matter is disposed by the Hon'ble NCLT Mumbai Bench vide order dated Note 1: December 07, 2023, on account of withdrawal of application by TDH Reality LLP.

As per the Joint Venture Agreement, the Corporate Debtor had to make staggered payment to Safe Citi Developers Private Limited (Safe Citi), wherein certain payments have been made by the Corporate Debtor to Safe Citi. Your claim of INR 2,49,00,000 submitted in Form C is inadmissible as an Operational Debt on the following grounds supported by judgements:

- In the case of S. M Builders and Developers vs Ramee Constructions Private Limited; the National Company Law Tribunal (Mumbai) has dealt with the scope of Section 5(21) and the Hon'ble Tribunal defined Operational Debt as a claim in respect of the "Provision of goods or services including employment, or a debt in respect of the repayment of dues arising under any law for the time being in force and payable to the Central Government, any State Government or any local authority". The bench held that the Petitioner was a Joint Venture Partner with the Corporate Debtor and had not made any claim in respect of the provision of goods or services. Furthermore, the debt claimed therein did not arise under any law for the time being in force payable to Central Government or State Government. Therefore, it was of the view that the Petitioner did not come within the meaning of "Operational Creditor as defined under sub-section 20 read with sub-section 21 of Section 5 of the Code which is a prerequisite for
- The aforesaid case also referred M/s. Sree Sankeshwara Foundation and Investments vs. M/s Dugar Housing limited, wherein the NCLAT made a similar observation that both the Resolution Applicant and Corporate Debtor being parties to a joint venture project, the Applicant could not claim to be "Operational Creditor" as the debt claimed did not relate to supply of goods nor service rendered by the Appellant.

The claim submitted in the Form C is on the basis of Joint Venture Agreement dated 5 August 2008 as well as the Development Agreement dated 10 March 2013. Besides the above-mentioned documents, you have also relied upon the Society Development Agreement dated 14 January 2004, the Society Power of Attorney dated 14 February 2004, Slum Authority LOI dated 30 June 2005 and the Slum Authority revised LOI dated 10 May 2021. As per the Development Agreement, the Corporate Debtor had to make staggered payment to Safe Home Developers and Contractors (Safe Home), wherein certain payments have been made by the Corporate Debtor to Safe Home. Your claim of INR 13,21,32,336 submitted in Form C is inadmissible as an Operational Debt on the following grounds supported by judgements:

- In the case of S. M Builders and Developers vs Ramee Constructions Private Limited; the National Company Law Tribunal (Mumbai) has dealt with the scope of Section 5(21) and the Hon'ble Tribunal defined Operational Debt as a claim in respect of the "Provision of goods or services including employment, or a debt in respect of the repayment of dues arising under any law for the time being in force and payable to the Central Government, any State Government or any local authority". The bench held that the Petitioner was a Joint Venture Partner with the Corporate Debtor and had not made any claim in respect of the provision of goods or services. Furthermore, the debt claimed therein did not arise under any law for the time being in force payable to Central Government or State Government. Therefore, it was of the view that the Petitioner did not come within the meaning of "Operational Creditor as defined under sub-section 20 read with sub-section 21 of Section 5 of the Code which is a prerequisite for
- The aforesaid case also referred M/s. Sree Sankeshwara Foundation and Investments vs. M/s Dugar Housing limited, wherein the NCLAT made a similar observation that both the Resolution Applicant and Corporate Debtor being parties to a joint venture project, the Applicant could not claim to be "Operational Creditor" as the debt claimed did not relate to supply of goods nor service rendered by the Appellant.

Annexure 6
Consolidated List of Creditors of Consolidated Corporate Debtors - Darshan Group
List of Operational creditors (Employees) drawn upto January 24, 2024

Sr	Name of Creditor	Details of clair	n received	Details of cl	aim admitted					Amount of	Amount	Amount of	Amount of	
No.		Date of receipt	Amount claimed	Total amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	%voting share in CoC	contingent claim	of any mutual dues, that may be set off	claim rejected	claim under verification	if any
	Darshan Developers Priva	ite Limited					- M							
1	Gaibuddin Mehboob Shaikh	01/04/2023	4,80,000	0	Unsecured	0	0	No	0	0	0	4,80,000	0	
2	Suresh Ramlal Naidu	31/03/2023	2,88,000	0	Unsecured	0	0	No	0	0	0	2,88,000	0	-
3	Ahemad Hussain Dawood Koradia	31/03/2023	4,80,000	0	Unsecured	0	0	No	0	0	0	4,80,000	0	-
4	Asif Mohommad Gaus Shaikh	29/03/203	4,80,000	0	Unsecured	0	0	No	0	0	0	4,80,000	0	-
5	Aslam Ayub Pathan	29/03/2023	4,80,000	0	Unsecured	0	0	No	0	0	0	4,80,000	0	*
6	Arun Bapurao Salunke	26/03/2023	13,14,396	0	Unsecured	0	0	No	0	0	0	13,14,396	0	-
7	Raj Mohammed Makrani	29/03/2023	7,20,000	0	Unsecured	0	0	No	0	0	0	7,20,000	0	-
8	Tarik Sayyed	29/03/2023	5,76,000	0	Unsecured	0	GAU	No	0	0	0	5,76,000	0	
9	Mohd Anees Mohd Shabbir Khan	30/03/2023	4,06,900	0	Unsecured	0/3	REGD. No. 60	Noz.	0	0	0	4,06,900	0	-

10	Farida Mohammed Gaus	31/03/2023	3,36,000	0	Unsecured	0	0	No	0	0	0	3,36,000	0	-
11	Malang Mohommad Gaus Shaikh	31/03/2023	2,88,000	0	Unsecured	0	0	No	0	0	0	2,88,000	0	2
Tota	2010		58,49,296									58,49,296		



Annexure 7

Consolidated List of Creditors of Consolidated Corporate Debtors - Darshan Group
List of Operational creditors (Government Dues) drawn upto January 24, 2024

Sr	Name of	Details of claim	received	Details of claim a	dmitted					Amount of	Amount of any	Amount	Amount	Remarks, if any
N o.	Creditor	Date of receipt		Total amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	%voting share in CoC	contingent	mutual dues, that may be set off	of claim rejected	of claim under verificati on	nany
1.	Darshan Deve	elopers Private L	imited							0	0	0	0	
а	Joint Commission er of Income Tax (OSD), Central	07/08/2022	17,40,42,451	17,40,42,451	Unsecured	0	0	No	0			0	0	
В	The Deputy Commission er of income Tax (TDS)	20/09/2023	1,59,51,500	1,59,51,500	Unsecured	0	0	No	0	0	0			
С	Deputy Commission er of Income Tax, Central Circle -4(2), Mumbai	21/09/2023	50,10,29,752	50,10,29,752	Unsecured	0	0	No	0	0	0	0	0	
2.	Immediate R	eal Estate Privat	e Limited					TN	0	0	0	0	0	
	The Deputy Commission er of Income Tax, TDS Circle Thane	24/02/2023	3,830	3,830	Unsecured	0	0	No GAU7	12	U				
3.		velopers Private	Limited	W. C.				3D. No. 6089		Ι ο	0	T 0	0	T
	The President of	19/01/2023	8,52,16,799	85216799	Unsecured	0	# 0 H	No BAI HARASHTR	A ) & )	0	Ů.			

	India, On behalf of Govt. of India through The Income Tax Officer (TDS)-1(3)(4), Mumbai												
	Wamika Real Estate P		6,58,03,423	Unsecured	0	0	No	0	0	0	0	0	
	The Income 17/03/2 Tax Officer (TDS)- 2(3)(3)		0,38,03,423	Chisconica				X. //	11				
	Prithvi Residency Priv	ate Limited				0	No	0	0	0	0	0	
	Govt of 17/03/2 India, Income Tax Dept Through Income Tax Officer (TDS)- 2(1)(2)		6,07,88,483	Unsecured	0	U	No	v					
6.	Tenacity Real Estate I	Private Limited			0	0	No	0	0	0	0	0	
	The President of India, On behalf of Govt. of India through The Income Tax	6,39,91,847	6,39,91,847	Unsecured	0	M. RESO.		VOIA					

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Total		96,68,33,515	96,68,33,515		U	U		•					
Income Tax (TDS-2) Thane	14/03/2023	3,730	3,730	Unsecured	0	0	140	0	0	0	0	0	
	Real Estate Priv		2.720	Linconvend	0	0	No	0	0	0	0	0	1.00
Deputy Commission er of Income Tax, TDS Circle Thane	14/03/2023	1,700	1,700	Unsecured	0	0	No	0	0	0	0	0	0
Officer (TDS) 2(3)(2), Mumbai													



Annexure 8

Consolidated List of Creditors of Consolidated Corporate Debtors - Darshan Group

List of Operational creditors (other than Workmen and Employees and Government Dues) drawn upto January 24, 2024

Sr	Name of	Details of clair	m received	Details of clai		The least			0/ting	Amount of contingent	Amount of any	Amount of claim	Amount of claim	Remarks, if any
No.	Creditor	Date of receipt	Amount claimed	Total amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	%voting share in CoC	claim	mutual dues, that may be set off	rejected	under verification	
1	Darshan Devel	opers Private L	imited	1							0	0	0	
a.	Ultra Tech	11/08/2021	55,23,000	55,23,000	Unsecured	0	0	No	0	0			0	
b	Cement Builtwell	11/08/2021	2,15,37,819	2,15,37,819	Unsecured	0	0	No	0	0	0	0		
c	Infratech Parco Engineers (M)	11/08/2021	44,13,667	40,13,667	Unsecured	0	0	No	0	0	0	4,00,000	0	
d	Pvt. Ltd Bhagwati Trading	14/08/2021	30,50,974	30,50,974	Unsecured	0	0	No	0	0	0	0	0	
e	Company Sicagen India	18/08/2021	1,90,95,532	1,90,95,532	Unsecured	0	0	No	0	0	0	0	0	
	Limited	29/09/2021	50,49,690	30,22,336	Unsecured	0	0	No	0	0	0	12,27,354	0	
g g	S M Steels Asian Constructions	19/01/2022	1,40,34,490	1,40,34,490	Unsecured	0	0	No	0	0	0	0	0	
h	Company Catapult Realty	29/06/2022	4,05,15,678	0	Unsecured	0	GAUTA	No	0	0	0	4,05,15,678	0	
i	A O Enterprises	16/04/2023	5,32,26,900	5,32,26,900	Unsecured	0,	1850 01 003 1851UU	A.	0	0	0	0	0	

		·				0	0	No	0	0	0	5,43,63,087	0	
	Prime Civil Infrastructures Private	15/04/2023	9,34,57,928	3,90,94,841	Unsecured	0	Ü	No						
	Limited			61.40.616	Unsecured	0	0	No	0	0	0	36,82,519	0	
	SNB Infrastructure Private	29/03/2023	1,01,23,135	64,40,616	Unseculed	Ü								
	Limited		10.02.457	18,02,457	Unsecured	0	0	No	0	0	0	0	0	
	Grade Electricals Private Limited	27/04/2023	18,02,457	16,02,437	Offsecured									
	Immediate Real Estate Private Limited													
*	Bansal Bansal	al 11/02/2023 81,000	81,000	81,000	Unsecured			No				,	1000	
	& Co											10,01,88,638	0	
	Total		27,19,12,270	17,09,23,632								10,01,00,000	- 380	



Annexure 9

Consolidated List of Creditors of Consolidated Corporate Debtors - Darshan Group

List of Other creditors, if any, (other than financial creditors and operational creditors) drawn upto January 24, 2024

Sr No.	Name of Creditor	Details of clair	received Details of claim admitted						Amount of	Amount of any	Amount of claim rejected	Amount of	if any	
		Date of receipt	Amount claimed	Total amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	%voting share in CoC	contingent claim	mutual dues, that may be set off	ciaim rejected	under verification	
1.	Darshan Developers Private Limited													
	Khubchandani health Parks LLP, Arogya Bharti Hospitals Private Limited, Khubchandani Leisure Parks LLP & Arogya Bharati Health Parks and Private limited.	22/11/2022	50,00,00,00,000		Unsecured			No		-	-	50,00,00,00,000	-	
Tot	al		50,00,00,00,000				/6	AUT				50,00,00,00,000		